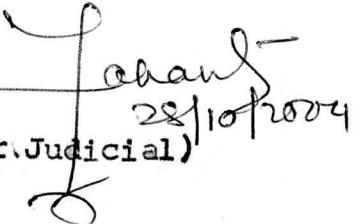


3  
Send copies of this order to the Respondents, alongwith copies of the O..A., and free copies of this order be given to learned counsel for the Applicant and Mr. U. B. Mohapatra, Learned Senior Standing Counsel; on whom a copy of this O.A. has already been served.

  
Jahan  
28/10/2004  
Member (Judicial)

Order no. 3, dated 02.02.2005  
while disposing of this O.A. no. 894/2004 on 28.10.2004 the Respondents were asked to look to the grievances of the Applicants and grant them the necessary reliefs, as due and admissible under the Rules. By filing A.P. no. 52/2005, Advocate for the Applicants has prayed to fix an outer limit requiring the Respondents to give due consideration to the grievances of the Applicants. A copy of M.A. no. 52/05 has already been served on Mr. U.B. Mohapatra, Ld. Senior Standing Counsel representing

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OA. 894/2004.

the Respondents.

Heard. Respondents are hereby called upon to look to the individual grievances of each of the Applicants and pass necessary orders within a period of 120 days from the date of receipt of a copy of this order.

MA. is accordingly dispensed-

of. Send copies of this order to the Respondents and free copies of this order be handed over to the Counsel for both sides.

while supplying/sending  
copies of this order to the Respondents  
and Counsel for both sides,  
names of all the Applicants  
(as given out in the cause title  
of the OAs) be also furnished.

*1000  
02/02/05*  
Judicial Marshal